

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

20.9.17

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

C A R D E R S H E E T

1. Original Application No. 2/07
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(s) S.K. Tripathi vs Union of India & Ors

Advocate for the Applicant(s) P.K. Tiwari

J. Pukayarathaya

Advocate for the Respondent(s) Cafe. K.N. Chaudhury, R.S. Chaudhury
K. Borthakur

Notes of the Registry	Date	Order of the Tribunal
This application is in text is filed/C. F. for Rs. 10/- deposited via. P. A. No. <u>286932912</u> Dated <u>5.12.06</u>	<u>08.01.2007</u>	The applicant is presently serving as Junior Field Assistant in the Indian Council of Agricultural Research, ICAR Research Complex, for N.E.H. Region, Arunachal Pradesh Centre, Basar. On contractual basis. The applicant joined the post on 13.12.2005 and by now he has completed more than one year of service on the basis. The respondent No.3 issued an advertisement dated 2.9.2006 (Annexure A/3) inviting applications for various posts including the posts of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management. In response to the advertisement dated 2.9.2006, the applicant submitted separate applications for the post of Agricultural

Contd/-

Contd
08.01.2007

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Extension/Social Science and also, Farm Management- Tamenglong Wokha Churachandpur and Birchandramanu. As per the general instructions the upper age limit on the last date of submission of application i.e. 5.10.2006 was 30 years (maximum) for the said post and it is also made clear that only interview will be held for all the posts at Sl.No. 1 and 2. It was also provided that the upper age limit will not be applicable for serving ICAR employees. The grievance of the applicant is that the call letters for interview were issued in the last week of December, 2006 and the interview is scheduled to be held on 17.1.2007 but no call letter has been issued to the applicant probably on account of his being over aged.

I have heard Mr. P. K. Tiwari learned counsel for the applicant. None appears for the respondents. Mr. G. Baishya, learned Sr. C.G.S.C. has submitted that the respondents is to engage ICAR counsel individually and notice would have to be given to the ICAR. The counsel for the applicant has submitted that the applicant is serving in the institution for last more than one year as Junior Field Assistant. The applicant was 30 years 1 month 20 days old and he has to be treated as a serving ICAR employee and he is entitled to be given the benefit of age relaxation meant for serving ICAR employees.

Considering the entire facts and circumstances Court directs that notice may be issued to the respondents. To meet the ends of justice I direct the respondents to allow the applicant to participate in the selection and appear in the interview

OA 2/2007

-3-

Plenary order dtd

8.1.07.

NTS

9.1.07.

Notice & order sent
to D/Section for
issuing to R-1 to 4
by Regd. A/D post.

12/01/07. D/No-71 to 74

DT= 23/1/07.

① Service report
awarded.

23
6.2.07.

Notice duly served.

on R-2,3.

9/2/07.

No W.B has been
filed.

13.07.

5.3.07

W.Bs submitted by
Respondent Nos. 2, 3 & 4.
page contains 1 to 13.

PP:

30.3.07

Rejoinder has not
been filed by the
applicant

scheduled to be held on 17.1.2007 or on
any deferred date for the posts he has
applied for and consider him for the
selection if he is otherwise found fit. It is
further directed that his selection, if any
shall be subject to the outcome of this
O.A.

Copy of the order shall be given to
the counsel for the applicant.

Post the matter on 7.2.2007.

Vice-Chairman

lm

7.2.2007

Further time of three weeks is
granted for filing of reply statement.

Post the case on 2.3.2007.

Vice-Chairman

/bb/

2.3.07.

Written statement has been filed
to-day. Registry is directed to keep in
record, ^{if it is} otherwise in orders. Four
weeks time is granted to the counsel
for the applicant to file rejoinder.
Post the matter on 2.4.07.

ce

Member

Vice-Chairman

lm

2.4.2007

No rejoinder filed. Post on
26.4.2007. In the meantime Applicant is
at liberty to file rejoinder, if any.

Vice-Chairman

bb

26.4.2007 Present: Hon'ble Shri G. Shanthappa,
Judicial Member

Hon'ble Shri G. Ray,
Administrative Member.

(i) Writs filed on behalf
of R. No. 2, 3 & 4.

(ii) No rejoinder has
been filed.

25
25.4.07.

Mr. L. Tenzin, learned
counsel for the applicant and Ms R.S.
Choudhury, learned counsel for the
respondents are present.

After hearing for sometime,
the learned counsel for the applicant
has filed a memo for withdrawal of
the O.A. No.2/2007 on the ground that
the relief of the applicant is
infructuous. Accordingly the O.A. is
dismissed as infructuous. However,
liberty is given to the applicant to
approach this Tribunal, if necessary.

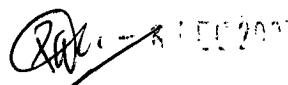
The memo filed by the
learned counsel for the applicant is
placed on record.


Member (A)

nkm


Member (J)

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal



गुवाहाटी न्यायपीठ
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

Guwahati Bench

O.A. No. 2 /2007

Between

Sanjay Kumar Tripathi

.....APPLICANT

AND

Indian Council of Agricultural Research & Ors

.....RESPONDENTS

IN D E X

<u>SL.NO.</u>	<u>PARTICULARS</u>	<u>PAGE NOS.</u>
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Filed by:


Jaiadeb Buragohain
Advocate

SYNOPSIS

O. A. NO. 2 /2007

Sanjay Kumar Tripathi -VS- I.C.A.R. & Ors.

The Applicant is presently serving as Junior Field Assistant in the Indian Council of Agricultural Research, ICAR Research Complex, for N.E.H. Region, Arunachal Pradesh Centre, Basar, on contractual basis. The Applicant joined the aforesaid post on 13.12.2005 and by now he has completed more than one year of service on the said basis.

The Respondent No.3 issued an advertisement dated 2.9.2006 inviting applications for various posts including the posts of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management. The upper age limit on the last date of submission of application i.e. 5.10.2006 was 30 years. It was also provided that the upper age limit will not be applicable for serving ICAR employees. The Applicant's date of birth as per his matriculation certificate is 15.8.1976 and on 5.10.2006 he attained the age of 30 years one month and twenty days.

In response to the advertisement dated 2.9.2006, the Applicant submitted separate applications for the post of Training Assistant (T-3) in the discipline of Agricultural Extension and Farm Management. However, the Respondents did not issue any call letters to the Applicant on account of his being over aged.

The call letters for interview were issued in the last week of December, 2006 and the interview is

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scheduled to be held on 17.1.2007. The Applicant has the requisite qualifications for the posts in question. Only on account of his crossing the age limit of 30 he has denied the opportunity of participating in the selection process. The selection is based purely on interview. Hence, the present writ Application for appropriate relief.

Filed by:

Jaideep Purkayashtha
Jaideep Purkayashtha.
Advocate

- 6 DEC/07

गुवाहाटी न्यायदीठ
Guwahati Bench

III

O.A. No. 2 /2007

Sanjay Kumar Tripathi -VS- I.C.A.R. & Ors.

List of dates with brief facts

13.8.2005: ICAR published an advertisement in the Arunachal Times inviting applications for the unreserved posts of Skilled Field Assistant purely on contractual basis under different projects. In the advertisement two categories of posts were mentioned viz. Junior Field Assistant and Senior Field Assistant.

*****:** Since the Applicant was eligible to apply for the post of Junior Field Assistant, he submitted his application.

11.11.2005: The Joint Director, ICAR Research Complex, Arunachal Pradesh, Basar issued a letter offering appointment to the Applicant for the post of Junior Field Assistant on contractual basis at ICAR Research Complex for N.E.H. Region, Arunachal Pradesh Centre, Basar.

13.12.2005: Pursuant to the letter of appointment dated 11.11.2005, the Applicant reported for duty to the Joint Director, ICAR, Arunachal Pradesh Centre, Basar.

2.9.2006: Respondent No.3 issued advertisement No. RC(R)KV/2006/2 inviting applications from Indian Citizens for various posts in Krishi Vigyan Kendras under the ICAR which included the post of Training

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Assistant (T-3) in the discipline of Agricultural Extension and Farm Management.

***: Since the Applicant has a required qualification for the aforesaid posts, he applied separately for Training Assistant in the disciplines of Agricultural Extension and Farm Management.

***: The advertisement provided the maximum age limit of 30 years for the T-3 category posts as on the last date for receipt of applications i.e. 5.10.2006. However no upper age limit was provided for serving ICAR employees. On 5.10.2006, the Applicant as per his matriculation certificate was 30 years 1 months 20 days old.

December, 2006: Call letters were issued for interview to be held on 17.1.2007 in pursuance of advertisement dated 2.9.2006. However Applicant was not issued with any call letter and it was learnt that his candidature was rejected on ground of his being overaged.

Filed by:
Jaideep Purkayashtha
Jaideep Purkayashtha.
Advocate

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.A. No. 2 of 2007

BETWEEN

Sanjay Kumar Tripathi,
Junior Field Assistant,
ICAR Research Complex for N.E.H.
Region, Arunachal Pradesh Centre,
Basar-791101.

Applicant.

- Versus -

1. The Union of India,
through the Secretary, Ministry of Agriculture,
Government of India, New Delhi-110001.
2. Indian Council of Agricultural Research,
Krishi Anushandhan Bhavan, Krishnan Marg,
Pusa, New Delhi-110012.
3. The Director General,
Indian Council of Agricultural Research,
Krishi Anushandhan Bhavan, Krishnan Marg,
Pusa, New Delhi-110012.
4. The Director,
Indian Council of Agricultural Research,
ICAR Research Complex for N.E.H. Region,
Umroi Road, Umiam-793103,
District: East Khasi Hills, Meghalaya.

.. RESPONDENTS

Filed by:-
The Applicant
Sanjay Kumar Tripathi
J.C. Basar
Guwahati Bench on 8.1.07

DETAILS OF APPLICATION**1. PARTICULAR OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE**

The present application is not directed against any specific order but the same is against the deemed refusal of the Respondents to consider the candidature of the applicant on merits for the post of Training Assistant in the disciplines of Agricultural Extension and Farm Management in the Indian Council of Agricultural Research.

2. JURISDICTION OF THE TRIBUNAL.

The applicant further declares that the subject matter of the instant application is well within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the application is within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:

4.1 That the Applicant is a citizen of India and he is presently working as a Junior Field Assistant at the Indian Council of Agricultural Research Complex for N.E.H. Region, Arunachal Pradesh Centre, Basar. The Respondent No. 1 is an authority under the deep and pervasive control of the Government of India and as such is a state within the meaning of Article 12 of the Constitution.

SKT

4.2. That the Applicant is a Science graduate in Agriculture (BSc., Agri). The Indian Council of Agricultural Research (hereinafter referred to as ICAR) Published an advertisement dated 13.8.2005 in the Arunachal Times inviting applications for the unreserved posts of Skilled Field Assistant to be filled purely on contractual basis under different projects. In the advertisement two categories of posts were mentioned viz. Junior Field Assistant and Senior Field Assistant. For the posts of Junior Field Assistant the qualification was Bachelor of Science in Agriculture or horticulture or Forestry or any other allied subjects.

Copy of the Advertisement dated 13.8.2005 published in the Arunachal Times is annexed herewith and marked as **ANNEXURE-A/1**.

4.3. That since the Applicant was eligible to apply for the post of Junior Field Assistant, he submitted his application and after the screening he was selected for the post of Junior Field Assistant on contractual basis at ICAR Research Complex for N.E.H. Region, Arunachal Pradesh Centre, Basar. The Joint Director, ICAR Research Complex, Arunachal Pradesh, Basar wrote a letter dated 11.11.2005 making an offer of appointment and called upon the Applicant to report for duty within 15 days from the date of issue of the letter offering appointment.

Copy of the letter offering appointment to the Applicant as Junior Field Assistant is annexed herewith and marked as **ANNEXURE-A/2**.

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4.4 That pursuant to the letter dated 11.11.2005, the Applicant reported for duty on 13.12.2005 to the Joint Director, ICAR, Arunachal Pradesh Centre, Basar. Since then Applicant has been working in the aforesaid capacity and by now he has completed more than 1 year of service as Junior Field Assistant.

4.5. That the Respondent No.3 issued advertisement No. RC(R) KVK/2006/2 dated 2.9.2006 inviting applications from Indian Citizens for various posts in Krishi Vigyan Kendras under the ICAR which included the post of Training Assistant (T-3) in the discipline of Agricultural Extension and Farm Management. Since the Applicant has a required qualification for the aforesaid posts, he applied separately for Training Assistant in the disciplines of Agricultural Extension and Farm Management.

Copy of the Advertisement issued by the Director, ICAR Research Complex, Umroi Road, Umiam, is annexed herewith and marked as **ANNEXURE-A/3.**

4.6. That the advertisement dated 2.9.2006 provided the maximum age limit of 30 years for the T-3 category posts as on the last date for receipt of application. It is pertinent to mention that the last date for receipt of the applications was 5.10.2006. Therefore as on 5.10.2006 one could not be of more than 30 years of age in order to be eligible for T-3 category posts.

4.7. That it is worthwhile to note that in the aforesaid advertisement under the heading general instructions it was provided that no upper age limit

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will be applicable for serving ICAR Employees. The date of birth of the Applicant in his matriculation certificate is 15.8.1976. Therefore on 5.10.2006, the Applicant was approximately 30 years 1 month 20 days old.

4.8. That since no upper age limit was applicable for serving ICAR employees, therefore, the Applicant had reasons to believe that since he has been working as Junior Field Assistant at ICAR Research Complex for N.E.H. Region, Arunachal Pradesh Centre, Basar on contractual basis, he would be getting the benefit of relaxation with regard to upper age limit.

4.9. That as stated earlier, the Applicant applied separately for T-3 category posts under the disciplines of Agricultural Extension and Farm Management.

Photostat sample copy of one such application is annexed herewith and marked as **ANNEXURE-A/4.**

4.10. That pursuant to the advertisement dated 2.9.2006, the call letters were issued in the last week of December, 2006 and the interview is schedule to be held on 17.1.2007. The Applicant was not issued with any call letter even though he has a necessary qualification for the post of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management.

4.11. That when the Applicant did not receive any call letter, he made an enquiry in the Office of ICAR at Umiam and he was informed that since he was over aged,

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therefore, his application was rejected and no call letter was issued to him.

4.12. That the Applicant has not been treated fairly by the Respondents. Since he has been working in ICAR as Junior Field Assistant since last more than one year therefore, he has to be treated as a Serving ICAR Employee and as such, the Applicant is entitled to be given the benefit of age relaxation meant for serving ICAR employees.

4.13. That even otherwise, as the Applicant has been working since last more than one year in ICAR, the requirement of upper age limit of 30 years should not be made strictly applicable in his case. Moreover, the Applicant is exceeding the maximum upper age limit as on 5.10.2006 only by one month Twenty days. Consequently, the application of the Applicant requires consideration of the Respondent and the candidature of the Applicant cannot be rejected only on the ground of his crossing the upper age limit of 30 years.

4.14. That the selection for T-3 category posts is based purely on interview. As stated earlier, the interview is scheduled to be held on 17.1.2007. Since the Applicant has not been issued a call letter, he has no other alternative but to approach the Hon'ble Tribunal for an appropriate direction.

4.15. That on the ground of equity, the Applicant has a right of consideration for T-3 category posts of Agricultural Extension and Farm Management for which he has submitted separate applications. The candidature of the Applicant for the aforesaid post must be considered on merit and he should be given the

opportunity of appearing in the interview. The rejection of the Applicant's candidature by the official Respondents only on the ground of his exceeding the upper age limit of 30 years by one month twenty days as on 5.10.2006, has caused serious prejudice to the Applicant.

4.16. That since the interview is scheduled to be held on 17.1.2007, therefore, the present case is a fit case wherein the Hon'ble Tribunal may be pleased to pass an interim order directing the Respondents to allow the Applicant to appear in the interview scheduled to be held on 17.1.2007 for the T-3 category posts in the disciplines of Agricultural Extension and Farm Management. The Applicant has made out a *prima facie* case of illegality and arbitrariness on the part of the official Respondents. The balance of convenience is also in favour of the Applicant for such an interim order. The Applicant would also suffer irreparable loss and injury if the interim order sought for is not passed by this Hon'ble Tribunal.

4.17. That the Applicant files this application bonafide for securing the ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION

5.1. Because the deemed refusal of the Respondents to consider the candidature of the applicant on ground of his being over aged is in contravention of general instructions contained in the advertisement. Instructions clearly provide that no upper age limit will be applicable for serving ICAR employees. Applicant being a serving ICAR employee is entitled to be called for interview.

5.2. Because the applicant has been serving in ICAR on contractual basis since last more than 1 year and he is overaged for the post of Training Assistant only by one month twenty days and as such, the applicant is entitled to be called for interview and his candidature for the aforesaid post should be considered on merits.

5.3. Because the case of the applicant should be considered liberally irrespective of his being overaged in as much as, he has been serving in the ICAR on contractual basis and he has a right to participate in a process of selection for getting the appointment in ICAR on regular basis.

5.4 Because the deemed refusal of the Respondents to consider the candidature of the applicant on merits is in violation of Article 14 and 16 of the Constitution.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant states that he has no other alternative efficacious remedy except by way of approaching this Hon'ble Tribunal.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER TRIBUNAL:

The applicant further declares that he has not filed any application, writ Application or suit regarding the matter in respect of which this application has been made before any Tribunal, authority or any other Bench of the Hon'ble Tribunal nor any such application, writ Application or suit is pending before any of them.

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8. RELIEF SOUGHT FOR:

- (i) Direct the Respondents to relax the upper age limit for the Applicant for the posts of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management in terms of the advertisement dated 2.9.2006 and to consider his case for appointment to the aforesaid posts on merits.
- (ii) Pass such other order(s) as your Lordships may deem fit and proper in the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR:

Pending Disposal of the application be further pleased to pass an interim order directing the official Respondents to allow the Applicant to participate in the selection and appear in the interview scheduled to be held on 17.1.2007 for the posts of Training Assistant (T-3) in the disciplines of Agricultural Extension and Farm Management in terms of the advertisement dated 2.9.2006.

10. The application is filed through Advocate.

11. PARTICULARS OF THE IPO

- (I) IPO No. 286932922
- (II) Date : 5.12.06
- (III) Payable at : Guwahati.

12. LIST OF ENCLOSURES

As stated in the Index.

Verification

FNA

VERIFICATION

I, Sanjay Kumar Tripathi, S/o Manharan Tripathi, aged about 31 years, Serving as Junior Field Assistant, ICAR Research Complex for N.E.H. Region, Arunachal Pradesh Centre, Basar-791101, District: West Siang, do hereby solemnly affirm and verify that the statements made in the accompanying application in paragraphs 4.1, 4.4., 4.6, 4.7, 4.8, 4.10 to 4.14 are true to my knowledge, those made in paragraphs 4.2, 4.3., 4.5 and 4.9, being matters of records are true to my information derived therefrom and the grounds urged are as per legal advice. I have not suppressed any material fact.

And I sign this verification on this the 6th day of January, 2007 at Guwahati.

Sanjay Kumar Tripathi
Applicant.

**INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR RESEARCH COMPLEX FOR N.E.H. REGION
ARUNACHAL PRADESH CENTRE, BASAR - 791101**

Applications in plain paper are invited for the following unreserved posts of Skilled Field Assistants to be filled purely on contractual basis under different projects.

Sl. No	Name of Posts	No. of Posts	Emoluments (fixed)	Essential qualification
1.	Jr. Field Assistants	4	Rs. 3500/- per month	B.Sc in Agriculture or Horticulture or Forestry or any other allied subjects
2.	Sr. Field Assistants	2	Rs. 5000/- per month	M.Sc. in Agril Entomology or Plant Pathology or Agril Extension or other allied subjects.

Terms and Conditions:

1. Age limits - between 18 to 40 years.
2. Last date of application: 30 days from the date of appearance of the advertisements in the columns of newspaper.
3. The Competent Authority reserves the right to fill or not to the post. His decision will be final and binding in all aspects.
4. No TA/DA will be paid to the candidate in case invited for interview.
5. The appointment will be purely contractual basis and the incumbent shall not have any claim for his regular appointment.
6. Application with complete Biodata pasted with self attested passport size recent photograph of the candidates on appropriate and space enclosed with attested copies of certificates/ mark sheets/ qualification should reach on or before the due date in an envelope to the following address.

Joint Director,

ICAR Research Complex for NEH Region,
A.P. Centre, Basar - 791 101, Arunachal P

Sd/-

13/6/05
Certified to be true copy
Jyoti
Adv.

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
 ICAR RESEARCH COMPLEX FOR N.E.H. REGION
 ARUNACHAL PRADESH CENTRE: BASAR - 791 101

NO.AR/JD/33/2005-06/

Dated Basar the 11th November, 2005

To.

Shri Sanjay Kumar Tripathi
 S/o Manharan Tripathi
 Vill - Patraon
 P.O. - Fatehpur Tal Ratoi
 Dist - Mau
 Pin - 221 603
 (U.P.)

With reference to our Advertisement, The Arunachal Times, Saturday, August, 13, 2005 on the basis of screening you have been selected for the post of Jr. Field Assistant on contractual basis at ICAR Research Complex for NEH Region, Arunachal Pradesh Centre, Basar. If the post is acceptable on the terms and conditions mentioned in the advertisement, you should report for duty to the Joint Director, ICAR, A.P. Centre, Basar within 15 days from the date of issue of this order.

Lakshman Chandra De
 (Dr. L.C. De)
 Joint Director
 ICAR, Res Complex
 A.P. Centre, Basar

You should

Certified to be true copy
 Jyoti
 Adv.

ANNEXURE-A/3ICAR RESEARCH COMPLEX FOR N.E. REGION
UMROI ROAD, UMIAM-793103, MEGHALAYAAdv. No RC@KVK/2006/2
September, 2006Dated Umiam the 2nd

Application are invited from Indian Citizens for the following posts in Krishi Vigyan Kendras under the Institute:-

1. Training Assistant (T-3) Rs. 4500-125-7000/- in the following disciplines as per place of posting & reservations indicated:-	No. of Vacancy	Qualification required	
		Essential	Desirable
a. Plant Protection-Wokha, (ST)	1	Bachelor Degree in Agriculture	Master Degree in the relevant subject.
b. Agricultural Extension/Social Science-Ri-Phoi, (ST), Ranipul.	2		
c. Animal Science-Tura	1		
d. Home Science-Wokha (ST) and Ranipul.	2		
e. Agril. Engg /Soil & Water Conservation Engineering-Ri-Phoi, (ST)	1		
f. Farm Management-Tamenglong Wokha Churachandpur and Birchandramanu (OBC)	4		
Total	11 (one is reserved for PH-Hearing-Handicapped)		
2. Driver-cum-Mechanic (T-1) Rs. 3200-85-4900/- Two Each for Tamenglong Churachandpur Chandel and Wokha. Reservations:- Tamenglong (one for Ex-Serviceman) Churachandpur (One for OBC)	8	(i) Matriculation from Recognized Board. (ii) Possession of a valid and appropriate Driving license for heavy/medium vehicles.	Five years experience in driving light or heavy vehicles and ability to repair minor faults in vehicles.
3. Jr. Stenographer cum Computer Operator. Rs.4000-100-6000/- One each for Tamenglong (ST), Churachandpur Chandel and Wokha (ST)	4	(i) Higher Secondary from recognized Board. (ii) Possession of Certificate of Stenography and Computer Operation	Experience of handling Computer mainly in MS Office.

GENERAL INSTRUCTIONS

1. Age limit as on date of closing for T-3 & T-1 grade posts bearing scale of pay of Rs.4500-125-7000/- and Rs.3200-85-4900/- respectively is 30 years (maximum) and for the

Culified to be true copy
Ady
Adv.

- 14 -

posts of Jr. Stenographer bearing scale of pay of Rs.4000-100-6000/- is 20 to 27 years. Relaxable for SC/ST/OBC/Ex. Servicemen and Physically handicapped as per Rule.

- ~~2.~~ Only interview will be held for all the posts at Sl. No. 1 and 2.
3. For the post of Stenographers stenography speed test as per prescribed syllabus will be held followed by interview.
4. For the post of Driver cum Mechanic (T-D), practical skilled test will also be held.
5. Screened candidates shall be called for interview.
6. The Institute will have the right to fix criteria for screening the applications. No upper age limit will be applicable for serving ICAR employees.
7. All posts carry usual allowances. Selected candidates will be under "DEFINED CONTRABUTORY PENSION SCHEME" as per Central Government Rules mutatis-mutandis applicable in ICAR from time to time. The posts are non government.
8. Unemployed SC/ST/PH candidates called for interview/Skill test/Stenographer Test for screening will be paid traveling expenses equivalent to second class railway fare as per restriction applicable.
9. Original certificates and marksheets should not be submitted along with the applications but should be brought at the time of interview. Attested copies of certificate regarding age, educational qualifications, experience and caste etc. should, however, be submitted along with the applications.
10. A pass port size photographs should be affixed on top of the applications.
11. When called for interview/skilled test, the candidates will have to appear before a Selection Committee, place and date(s) to be notified in due course.
12. Application received late and incomplete form will not be considered. No correspondence will be entertained with the candidates. Mere fulfillment of requirements as laid down in the advertisement will not vest any right in the candidate for being called for interview. Canvassing in any form will disqualify the candidate for the post applied for.
13. Preference will be given to the candidates belonging to Physically handicapped and Ex-Serviceman and those from North Eastern Region.
- ~~14.~~ The last date for receipt of the application is 5th October, 2006. ✓
- ~~15.~~ Candidates applying for two or more posts will have to submit application separately for each posts and have to superscribe the envelope " application for the post of _____ " addressed to the Director, ICAR Research Complex for NEH Region, Umroi Road, Umiam-793103, Meghalaya.
16. State-wise location of the Krishi Vigyan Kendras and other details are also available in the institute web-site www.icarnehernet.in

Certified to be true copy
Jhyt
Adv.

APPLICATION FORMAT

1) Advertisement No. 2) Post applied for 3) Name in full (block letter) 4) Father/Husband's Name 5) Full Address (i) Address for correspondence (with pin code) (ii) Permanent Address (with pin code) 6) Nationality 7) Marital status (single or married) 8) Whether belonging to SC/ST/OBC/Ex-Servicemen/Physically Handicapped (Attested copies of such certificate from the competent authority should be enclosed) 9) Date of Birth (in Christian Era as recorded in the Matriculation School leaving certificate.) 10) Age as on date of closing 11) Educational Qualification (from Matriculation/HSLC onwards in details with attested copies of relevant certificate and mark sheet). 12) Employment Exchange Regn. No. & date with attested copy 13) Details of experience 14) List of documents attached.

Declaration

I do hereby declare that all statements made in the application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect my candidature/application may be cancelled without any notice. Signature of the candidate (unsigned application shall be rejected).

Sd/ Director

Memo No. RC (R) KVK/2006/
September

Dated Umiam the 2nd

Copy forwarded to:-

1. Secretary, Agriculture Scientists Recruitment Board, Krishi Anusandhan Bhavan, Dr. K.S. Krishnan Marg, Pusa, New Delhi-110012.
2. Secretary, Indian Council of Agricultural Research, Krishi Bhavan, New Delhi-110001.
3. Dy. Director General (Agri Extn), Krishi Anusandhan Bhavan, Dr. K.S. Krishnan Marg, New Delhi-11012.
4. Employment Officer, District Employment Exchanges in all the districts concerned where the KVKs are located.

Sd/ Illegible 2/9/05
(S.R. Baruah)
Asstt. Administrative Officer (RC)

Qualified to be true copy
Jyoti
Adv.

The Director,
ICAR Research complex for NEH Region,
Umroi Road, Umiam,
Meghalaya.

Sub : Application for the post of FARM MANAGEMENT (T-3)
S/o.

With reference to your Advt. No. RC(R)KVK/2006/2 dtd. 2.9.06 that I am to offer my candidature for the above mentioned post. The required particulars alongwith the necessary testimony in support of my candidature are being furnished below for your kind perusal.

1. Advertisement No.	:	RC(R)KVK/2006/2
2. Post applied for	:	Farm Management (T-3)
3. Name in full (Block letters)	:	SANJAY KUMAR TRIPATHI
4. Father's/Husband's name	:	Sri Manoharan Tripathi
5. Full address	:	ICAR Research Complex
(i) Address for correspondence (with PIN CODE)	:	Centre, Basar Arunachal Pradesh West Siang. 791101

(ii) Permanent address (with PIN CODE)

Vill- Patraon, P.O. Fatehpur
Tal Ratoi, Dist. Man. U.P.
221603

6. Nationality	:	Indian
7. Marital status (Single/married)	:	Married
8. Whether belongs to SC/ST/ OBC/ Physically Handicapped (Attested copies of certificates from the competent authority should be enclosed)	:	No.
9. Date of Birth (in Christian Era as recorded in Matriculation school leaving certificate)	:	15th August 1976
10. Age as on date of closing	:	
11. Educational qualifications	:	

	Name of Gramination High School	Board/University Central Board of Secondary Education	Year of Passing 1990	% of Marks obtained 84
12. Employment Exchange Regd. No. & date with attested copies.	Intermediate (12. P.C./A.G.)	12th Standard High School Certificate Rajiv Gandhi University	1993 1998	84 86
13. Details of experiences				

14. List of documents attached

- ① Two years experience as a Kisan Mitra in U.P. State Government
- ② Working as a Jr. Field Asst. in ICAR

I do hereby declare that all statements made in the application are true, complete and correct to the best of my knowledge and belief. In the event of any information being found false or incorrect, my candidature / application may be cancelled/terminated without any notice.

Full signature of the candidate with date.

Certified to be true copy
July 5
Adv.

2 MAR 2007

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH: GUWAHATI.

IN THE MATTER OF :

O.A. NO. 2/2007

Shri Sanjay Kr. Tripathi

..... Applicant

-Vs-

Union of India & Ors.

... Respondents.

IN THE MATTER OF :

A Written Statement filed on behalf of the Respondent Nos. 2, 3 and 4 in the aforesaid Original Application.

WRITTEN STATEMENT

I, Dr. Kamal Malla Bujarbaruah, son of Late Ananda Malla Bujarbaruah, aged about 54 years, presently serving as the Director, Indian Council of Agricultural Research (Regional Centre) for NEH Region, Umiam, Meghalaya, do hereby solemnly affirm and state as follows.

1. That, I have received a copy of the Origin Application filed by the Applicants and I have gone through the same and understood the contents thereof. I am fully acquainted with the facts and circumstances of the case and I have been duly authorised by the Respondent Nos. 2 and 3 to swear this Written Statement on their behalf. That save and except the statements, which have been specifically admitted herein below, the rest shall be deemed to have been denied by the answering Respondents.
2. That, with regard to the statements made in paragraph 1, 2, 3 and 4.1 of the Original Application, the answering Respondents have no comments to offer.
3. That, with regard to the statements made in paragraph 4.2, the answering Respondent begs to state that it is a fact that an advertisement dated 13.08.2005 was published in the Arunachal Times by the Indian Council of Agricultural Research, inviting applications for unreserved posts of Skilled Field Assistant to be filled purely on contractual basis under different Projects.

Filed by the Respondents
No. 2, 3, 4 and 5
R. S. Choudhury

Advocate
20
R. S. Choudhury
Advocate
2005-07

4. That, with regard to the statements made in paragraph 4.3, the answering Respondents state that the Applicant was selected for the post of Junior Field Assistant on purely contractual basis at ICAR Research Complex for NEH Region, Arunachal Pradesh Centre, Basar.

5. That, with regard to the statements made in paragraph 4.4 of the Original Application, the Respondents have no comments to offer.

6. That, with regard to the statements made in paragraph 4.5 of the Original Application, the answering Respondents would like to mention that as per the conditions laid down at para 13 of the aforesaid advertisement it was stipulated that "**Mere fulfillment of requirements as laid down in the advertisement will not vest any right on the candidate for being called for interview**".

7. That, with regard to the statements made in paragraph 4.6 of the Original Application, the same being matter of record, the answering Respondents has no comments to offer.

8. That, with regard to the statements made in paragraph 4.7 of the Original Application the answering Respondents beg to state that as stated in the advertisement, no upper age limit was applicable for ICAR employees who are serving on regular basis. The same criteria however does not apply for those employees who are serving on contractual basis.

9. That, with regard to the statements made in paragraph 4.8 of the Original Application, the answering Respondent states that since the applicant belongs to the General Category the age limit prescribed which would apply in his case would be 30 years. The Applicant has attained the age of 30 years as on 15.08.2006, as per his own admission and has accordingly cross the upper age limit of 30 years as on 15.10.2006, to be eligible for consideration against the post mentioned in the advertisement. Hence his candidature stood automatically rejected on the ground of being "over age". The answering Respondents further states that the Applicant in the paragraph 4.2 & 4.3 of the Original Application has himself admitted that he has been rendering his service in ICAR only on contractual basis as a Field Worker engaged against temporary Projects/Schemes. In this connection, it is further pertinent to note that the services of the employees of ICAR are governed by the Technical Service Rules. Rule 8.4 of the Technical Service Rules of ICAR clearly lays down that:-

“ There will be no age limit for the employees council for direct recruitment to posts in all the three categories.”

A copy of the relevant portion of the said Technical Service Rules of ICAR is annexed herewith and marked as ANNEXURE-‘A’

Since the Applicant has never been appointed on regular basis in ICAR, he is therefore not entitled to the benefits enjoyed by a regular employee in respect of age-relaxation for the purpose of applying for any regular vacancy under ICAR. Hence the claim of the Applicant is not only misplaced and misconceived but is also de-hors the Rules.

10. That, with regard to the statements made in the paragraph 4.9 of the Original Application, the Respondents have no comments to offer.
11. That, with regard to the statements made in paragraph 4.10 of the Original Application, the answering Respondents humbly begs to state that as already mentioned at paragraph 9 hereinabove, the Applicant's candidature automatically stands rejected on the ground of being 'over age' which is a mandatory requirement, besides conditions to be fulfilled in respect of qualification and other requisites. Therefore, the Applicant was not issued with any call letters to appear before the Selection Committee which was held on 17.01.2007. However, it is pertinent to mention herein that as per the interim directions of this Hon'ble Court issued on 08.01.2007, the Applicant was issued a call letter ^{for two posts} i.e. T-3 (Farm Management) as well as T-3 (Agril Extension) vide Memo Nos. RC (R) 15/2004 dated 15.01.2007 and RC (R) 15/2004 dated 20.01.2007 and he was accordingly allowed to participate in the interview. However, such call letters has been issued only in compliance of this Hon'ble Tribunal's directions and accordingly does not vest any substantive right on the Applicant.

Copies of the interview call letters dated 15.01.2007 and 20.01.2007 issued to the Applicants in pursuance of this Hon'ble Tribunal's interim directions are annexed herewith and marked as ANNEXURE-‘B’ and ‘C’ respectively.

12. That, with regard to the statements made in paragraph 4.11, the deponent has no comments to offer.

13. That, the answering Respondents denies the statements made in paragraph 4.12 of the Original Application and the claim of the Applicant that he has not been treated fairly by the Respondents. As has already been mentioned hereinabove in the foregoing paragraphs, the Applicant has never been appointed on regular basis in ICAR, hence he is not entitled to the benefits enjoyed by a regular employee in respect of age-relaxation for the purpose of applying for any regular vacancy under ICAR. Therefore, the claim of the Applicant has no merit.

14. That, with regard to the statements made in paragraph 4.13, the answering Respondents states that whatever may be the margin of over-age there is no provision under any rule of the Technical Services of ICAR or for that matter Government of India to consider a candidate once he has crossed the age-limit so prescribed. Once a candidate is found 'over-aged', he is over aged for all practical purpose unless he belongs to the exempted categories. Further, only considering the Applicant for such posts, despite his having crossed the age-bar, would not only be discriminatory but would also gravely prejudice several other similarly placed candidates. Besides, such an action on the part of the authorities would lead to a floodgate of litigations. The deponent humbly reiterates before this Hon'ble Tribunal that no discrimination has been meted out to the Applicant in any way and infact only if his candidature is considered, the same would amount to a discrimination, for which the authorities would be answerable.

15. That, the statements made in paragraphs 4.14 and 4.15 of the Original Application are categorically denied by the answering Respondents. It is further stated that although the selection is based on personal interview of the candidates, a preliminary screening of the candidates is made based on the criteria fixed by the Screening Committee and only the top 15 candidates against each vacancy who also fulfills all other eligibility criteria including age-bar are called for the interview. Similarly, in the selection process the academic and professional excellence of the candidate, work-experience, contributions and publications in the field of Agriculture etc. are also equally weighed in the selection process. Similarly, mere issue of call letters to the candidates will not entitle them to claim for appointment against the post. The deponent further reiterates the statements made in the paragraph 11 hereinabove.

16. The answering Respondents further beg to state that as already mentioned in the foregoing paragraphs the Applicant not having fulfilled the necessary prerequisites, is not eligible to be called for the interview. In this connection the Respondents further states that it may be mentioned that the Applicant is not

the lone contractual worker serving in ICAR to be found over-aged for issuing call letters. Several other candidates who are working on contractual basis, who had applied but were found to be 'over-age', have been rejected and on the same footing. As such, any deviation from the Technical Service Rules of ICAR at this point, to allow age relaxation to the Applicant will tantamount to discrimination to other serving contractual workers in the system warranting cancellation of appointments already made not only in the Institute but also elsewhere in the system throughout the country.

17. That, as has been stated hereinabove, in compliance of the directives of this Hon'ble Tribunal dated 08.01.2007, the Respondents have already issued call letters to the Applicant allowing him to appear before the Selection Committee for both the posts.

18. That, the grounds so averred to in the Original Application are not legally tenable grounds. The Respondents have acted within the ambit of Constitutional powers and rules and have in no way violated the principles of Natural justice. In the conspectus of the facts narrated hereinabove, there remains no merit in this instant Original Application. As such, this Hon'ble Tribunal may be pleased to dismiss the same at the threshold.

VERIFICATION

I, Dr. Kamal Malla Bujarbaruah, son of Late Ananda Malla Bujarbaruah, aged about 54 years, presently working as Director, I.C.A.R., Research Complex for N.E.H. Region, do hereby verify that the statements made in paragraphs 1, 2, 4, 5 (partly), 7, 8, 9 (partly), 10, 11 (partly), ^{12 to 18} of the Written Statement are true to my knowledge and those made in paragraphs 3, 6 (partly), 9 (partly), 11 (partly)..... Are true to my information derived from records and rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact. I have been duly authorised to swear this Written Statement on behalf of the other Respondents.

And I sign this Verification on this ^{2nd} ~~28th~~ ^{19th} day of ~~February~~ 2007 at Guwahati.


D E P O N E N T

Director
I.C.A.R Research Complex For N.E.H. Region
Umroi Road, Umiam-793103.

TECHNICAL SERVICES OF THE ICAR
(Technical Service Rules, 1975, as modified on 3 February 2000)

Scope and Nature of the Services

1. All posts, the incumbents of which are engaged in performing technical services in support of research and education, whether in laboratory, workshop or in field, in areas like library, documentation, publications and agricultural communication, constitute the Technical Services. There will be no common cadre. The posts will be borne on the strength of the respective Institutes or the Headquarters of the Council, as the case may be.

Date of Coming into Force of the Service Rules

2. The Technical Service Rules came into force w.e.f. 1.10.1975. The anomalies arisen in the implementation of these Rules were identified and their solutions, as modifications to the existing Technical Service Rules, were notified on 3 February 2000 with prospective effect.

Categories and Grades of the Services

3.1 The Technical Services are grouped into three Categories, consisting of the following grades with scales of pay as adopted by the ICAR on the basis of the recommendations made by IV and V Central Pay Commissions.

Category	Grade	Pay scale	
		Pre-revised Scales	Revised Scales
Category I	T-1	Rs 975-25-1,150-EB-30-1,540	(T-1) Rs 3,200-85-4,900
	T-2	Rs 1,200-30-1,560-EB-40-2,040	(T-2) Rs 4,000-100-6,000
	T-I-3	Rs 1,400-40-1,800-EB-50-2,300	(T-I-3) Rs 4,500-125-7,000
Category II	T-II-3	Rs 1,400-40-1,800-EB-50-2,300	(T-II-3) Rs 4,500-125-7,000
	T-4	Rs 1,640-60-2,600-EB-75-2,900	(T-4) Rs 5,500-175-9,000
	T-5	Rs 2,000-60-2,300-EB-75-3,200-100-3,500	(T-5) Rs 6,500-200-10,500
Category III	T-6	Rs 2,200-75-2,800-EB-100-4,000	(T-6) Rs 8,000-275-13,500
	T-7	Rs 3,000-100-3,500-125-4,500	(T-7) Rs 10,000-325-15,200
	T-8	Rs 3,000-100-3,500-125-5,000	(T-8) Rs 10,000-325-15,200
	T-9	Rs 3,700-125-4,700-150-5,000	(T-9) Rs 12,000-375-16,500

3.2 Appendix I indicates the pre-revised pay scales in Categories I to III, as recommended by the IV Central Pay Commission w.e.f. 1.1.1986, and the revised pay scales, as recommended by the V Central Pay Commission and effective from 1.1.1996. Grades of T-I-3 and T-II-3, being the overlapping grades, have been merged into one grade i.e. T-3. Similarly, T-7 and T-8, overlapping grades, have been merged into T(7-8) and their movement into T-9 grade has been specified.

Certified to be true Copy

Rakhee Strautia Chowdhury
ADVOCATE

8.4 The maximum age limit for direct recruitment for different categories in Technical Services is as follows:

Category I and II	30 years
Category III	35 years
Grade T-6 (Rs 8,000-13,500)	45 years
Grade T(7-8) (Rs 10,000-15,200)	50 years
Grade T-9 (Rs 12,000-16,500)	

(ICAR letter No.7(14)79-Per.III dated 5 January 1980)

Note: (i) There will be no age limit for the employees of the Council for direct recruitment to posts in all the three categories.

(ii) Age relaxation shall be allowed to Scheduled Caste and Scheduled Tribe candidates as per the rules framed and instructions issued from time to time by the Central Government.

(iii) The crucial date for determining the age limit in each case will be the closing date for receipt of applications from candidates in India (other than Andaman and Nicobar Islands and Lakshadweep).

(ICAR letter No.12(15)/77-Cdn II dated 2 August 1980).

Note: The upper age limit for in service candidates in the ARS Examination has been increased to 45 years w.e.f. 1 January 1995. However, there will be no relaxation or dilution in the examination standards. It was further clarified that the word 'inservice candidates' refers to inservice employees of the ICAR and not employees belonging to State Agricultural Universities Government State Government Public Undertakings.

(ICAR No.14(6) 94-Estt IV dated 1 February 1995).

8.5 The composition of the Selection Committee for direct recruitment to posts covered under the Technical Service Rules will be as detailed in Appendix V.

(Revised vide ICAR letter No.1(2) 81-Per.IV dated 10 September 1987).

8.6 The appointing authority may appoint eligible persons on deputation basis on usual terms and conditions of deputation in the event of non-availability of suitable candidates otherwise for the appointment on technical posts. Such persons will not be eligible for absorption on permanent basis under the ICAR system.

(ICAR Notification No.8-5 90-Estt IV dated 19 November 1992).

Appointing Authority

9. The Appointing Authorities for different grades will be as under:

(i) Director-General, ICAR	Grades T-7 to T-9
(ii) Directors of Institutes	Grades T-1 to T-6 of posts borne on the strength of the institutes
(iii) Secretary, ICAR	Grades T-4 to T-6 of posts borne on the strength of ICAR hqrs
(iv) Deputy Secretary, ICAR	Grades T-1 to T-3 of posts borne on the strength of ICAR hqrs

APPENDIX X

**Important Letters/Circulars Issued from Time to Time
Regarding Amendments Made in the Technical Service
Rules of the ICAR**

**Indian Council of Agricultural Research
Krishi Bhawan, New Delhi**

No. 18-1/97.Estt IV

Dated 3 February 2000

To

(a) All the Directors/Project Directors of the ICAR Research Institutes/NRCs/Projects Directorates

**Subject: Modifications in the Existing Technical Service Rules of
the ICAR – Notification Regarding.**

Sir,

As you are aware, a proposal for revision of some of the provisions of existing Technical Service Rules has been under detailed consideration of the Council for the past quite sometime to remove the anomalies and to improve and update the qualifications.

2. The matter was considered by the Governing Body in its meeting held on 18 November 1999, and based upon the decision of the Governing Body, the competent authority has approved the following changes in the existing technical service rules.

(i) On account of two overlapping grades of T-I-3 and T-II-3, the assessment promotion has become redundant and therefore, grade structure in Cat. I and II has been modified as hereunder:

Existing	Revised
Category I	
T-1 Rs 3,200-85-4,900	T-1 Rs 3,200-85-4,900
T-2 Rs 4,000-100-6,000	T-2 Rs 4,000-100-6,000
T-I-3 Rs 4,500-125-7,000	
Category II	
T-II-3 Rs 4,500-125-7,000	T-3 Rs 4,500-125-7,000
T-4 Rs 5,500-175-9,000	T-4 Rs 5,500-175-9,000
T-5 Rs 6,500-200-10,500	T-5 Rs 6,500-200-10,500

As per the revised grade structure, the entrants of Category I at T-1 grade would continue to be regulated for assessment from T-1 to T-2 after five years of service as is at present. However, from T-2 grade such personnel possessing the qualifications as prescribed herein further under this order for Category-II for direct recruitment, would be eligible for assessment promotion to T-3 grade after five years of service, while those not possessing such qualifications shall become eligible for assessment promotion to T-3 grade only after 10 years of service in the T-2 grade. The assessment promotions from T-3 to T-4 and T-4 to T-5 shall continue to be regulated at five years interval as at present.

(ii) The provisions relating to Category barrier for assessment promotions from T-5 grade of Category II to T-6 grade of Cat.III has been revised as under :

- (a) The technical personnel in T-5 grade (Rs 6,500-10,500) and possessing the essential qualifications prescribed as herein further under this order for Category III for direct recruitment, shall be eligible for assessment promotion to T-6 (Rs 8,000-13,500) grade after completing five years of service in T-5 grade, while :
- (b) The T-5 Technical personnel who do not possess the essential qualifications as for direct recruitment prescribed herein further under this order for Cat.III shall be eligible for assessment promotion to T-6 grade after completing 10 years of service in T-5 grade provided such technical personnel are possessing the qualifications prescribed under this order for direct recruitment to Category II (T-3). However, such Technical personnel in T-5 grade who do not possess the qualifications prescribed under this order for direct recruitment to Category II (T-3) shall not be eligible for further assessment promotion to Category III of the Technical Services.

(iii) Since a revised single pay scale of Rs 10,000-15,200, by way of replacement of their erstwhile pre-revised pay scales as per the Vth Central Pay Commission, has been attached to the existing technical grades of T-7 and T-8, these two grades have been redesignated as uniform and single grade as T(7-8) in the given pay scale of Rs 10,000-15,200, and the movement of technical personnel existing in these grades has been approved to be regulated under the assessment system to the

next higher grade of T-9 of Technical service (pay scale of Rs 12,000-16,500) in the following manner.

- (a) Those technical personnel who are working in T-7 grade (Rs 10,000-15,200) and have not been assessed for T-8 grade would be eligible for assessment to T-9 (Rs 12,000-16,500) grade after completion of 7 years of service in T-7 grade.
- (b) Those technical personnel who have already been placed in T-8 grade (Rs 10,000-15,200) will be assessed for T-9 (Rs 12,000-16,500) after completion of 5 years of service in this grade of T-8.
- (iv) The minimum essential qualifications for direct recruitment of technical personnel in Category I, II and III at the entry grades thereto would be as per the following model qualifications irrespective of the functional group.
 - (a) Category I, matriculate with at least one year Certificate from recognized institution in the relevant field;
 - (b) Category II, bachelor's degree in the relevant field or equivalent qualifications from a recognized university;
 - (c) Category III, master's degree in the relevant field or equivalent qualifications from a recognized university. Based upon the above minimum essential model qualifications prescribed for different categories, the specific qualifications covering the relevant fields, location-specific requirements of the posts as well as the desirable specialization wherever required in case of posts of different functional groups should be finalized in case of direct recruitment in consultation with the concerned subject-matter divisions.
- (v) The existing assessment system based upon the CCR gradings and records of performance of personnel as reflected in the assessment reports/proforma as well as the prescribed benchmark for assessment promotions of 'Good' for Cat.I and II and 'Very Good' for Cat.III respectively would continue as such, but for the sake of uniformity, it has been decided that the assessment committees should determine the benchmark for the relevant period only in accordance with the instructions of the Department of Personnel and Training for determination of benchmark as under selection method, issued from time to time.

3. The modifications, as set out under para 2 foregoing, would take immediate effect from the date of issuance of this Notification. Any existing technical employees who may like to be governed only as per the existing technical service rules may do so by specifically exercising an individual option in writing to the Director of the Institute within a period of 30 days from the date of issue of this Notification. Option once exercised shall be irrevocable and final. With the introduction of these modifications in the existing technical service rules the 33.3% promotion quota will be operative only in Cat. I at the level of T-1. As under the existing procedure in force the vacancy in the event of retirement/death/resignation of the technical personnel carrying whatever personal grade through assessment promotion in the technical service shall occur only in the initial grade of his appointment under the service. This will continue to be regulated accordingly. However, in the meanwhile no post/grade of post under the Category III of technical service should be filled up by the direct recruitment until further instructions from the Council.

4. Kindly acknowledge receipt of this Notification, and immediate necessary action as per rules be expedited for its implementation.

5. While circulating the Notification at their respective institutes, the Directors may also endorse a copy to IJSC staff representatives.

6. Hindi version of this Notification follows.

Yours faithfully,
Sd/-
(N.S. Randhawa)
Deputy Secretary (Admn)

Copy to:

1. All the DDGs, ICAR, at KB and KAB/National Director, NATP
2. The Additional Secretary, Department of Expenditure, Ministry of Finance and Member(Finance), ICAR, North Block, New Delhi-1, with reference to his D.O. letter No.L-236/AS(E)/2000 dated 24 January 2000.
3. Special Assistant to Chairman, ASRB, with reference to D.O. No.50-4/99-R.II dated 24 January 2000.
4. PS to Hon'ble AM/PS to Hon'ble MOS(DAH&D)
5. All the ADGs/Director (P)/Director (Finance)/Director (DARE)/Director (Works)/Director(Hindi), ICAR, at KB and KAB.
6. Sr PPS to Secy (DARE) and DG, ICAR/Staff Officer to DG ICAR/PS to Secretary, ICAR/PS to FA, DARE/ICAR
7. All Deputy Secretaries including Secretary ASRB; All Deputy Directors/All Under Secretaries

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR RESEARCH COMPLEX FOR N. E ..H. REGION
UMROI ROAD, UMIAM(Meghalaya)

NO.RC(R)15 /2004

Dated Umiam the 15th January, 2007.

MEMORANDUM

Shri Sanjay Kumar Tripathi, S/o Kapharan Tripathi, is hereby informed that although he is found to be overaged for the post of Training Assistant(T-3) Farm Management as per the Institute advertisement issued vide No. RC(R)KVK/2006/2 dt. 2.9.2006, this calling letter has been issued in compliance of the verdict of the Hon'ble CAT, Guwahati Bench vide its judgement dated 8.1.07 in the OA No. 2/07,

Accordingly, Shri Tripathi is hereby requested to appear before the Selection Committee on the 19th January, 2007 at 1.00 p.m. in the committee room, *office of the Joint Director, ICAR Research Complex for NEH Region, Nagaland Centre at Jharnapani.*

He should bring all the relevant certificates in original at the time of Interview. No TA/DA is being paid for appearing in the interview.

S. R. Baruah
(S.R.Baruah)
Asstt. Administrative Officer(RC)

To

Shri Sanjay Kumar Tripathi,
S/o Kapharan Tripathi,
P.O. Fatehpur Tal Rtoi,
Dist. Mau, - 221 603.(UP)

Copy sent by fax to the Joint Director, ICAR Research Complex for NEH Region, Arunachal Pradesh Centre, Basar for information and necessary action to inform the person concerned.

Certified to be true Copy

R. K. Srautbia Chowdhury
ADVOCATE

INDIAN COUNCIL OF AGRICULTURAL RESEARCH
ICAR RESEARCH COMPLEX FOR N. E
UMROI ROAD, UMIAM (Meghalaya)

NO.RC(R)15/2004

Dated Camp Jaharnapani the 20th January, 07.

MEMORANDUM

Shri Sanjay Kumar Tripathi, S/o Kapharan Tripathi, is hereby informed that although he is found to be overaged for the post of Training Assistant(T-3) Agril. Extn./Social Science as per the Institute advertisement issued vide No. RC(R)KVK/2006/2 dt. 2.9.2006, this calling letter has been issued in compliance of the verdict of the Hon'ble CAT, Guwahati Bench vide its judgement dated 8.1.07 in the OA No. 2/07,

Accordingly, Shri Tripathi is hereby requested to appear before the Selection Committee **on the 25th January, 2007 at 2.00 p.m.** in the committee room, *office of the Joint Director, ICAR Research Complex for NEH Region, Nagaland Centre at Jharnapani.*

He should bring all the relevant certificates in original at the time of Interview. No TA/DA is being paid for appearing in the interview.

*S. R. Baruah
20/1/07*

(S.R.Baruah)
Asstt. Administrative Officer(RC)

To

Shri Sanjay Kumar Tripathi,
S/o Kapharan Tripathi,
P.O. Fatehpur Tal Rtoi,
Dist. Mau, - 221 603 (UP)

Copy sent by fax to the Joint Director, ICAR Research Complex for NEH Region, Arunachal Pradesh Centre, Basar for information and necessary action to inform the person concerned.

*Received
20/1/07*

Concur case

Certified to be true Copy

*R. Khee Strauthia Chowdhury
ADVOCATE*